

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-301/ND/2022
IA/6365/2022

IN THE MATTER OF:
Bank of Maharashtra

...PETITIONER

Vs.

Sunita Bansal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 22.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant/FC

:Proxy Counsel Adv. Aarohi
Mikkilineni

For the RP

:Mr. Gautam Singhal, Adv Mr.
Ankit Gupta, Resolution
Professional, for Sunita Bansal

For the Personal Guarantor

:Adv. Surbhi Arora

ORDER

Ld. Counsel for Resolution Professional is present. Proxy counsel for the Personal Guarantor is present and submitted the main counsel is not available today, and therefore sought adjournment. In view of this, list the matter for argument on report of RP on **27.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)